

(b) whether U.T.I. has also declared allotment of bonus units alongwith payment of dividend for 1995-96;

(c) whether dividend warrants have since been despatched to all investors;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether Bonus Units allotment certificates have not been despatched to investors;

(f) whether the investors have been asked to send their request on prescribed format for despatch of bonus unit certificates; and

(g) if so, the reasons therefor?

**THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM):** (a) Yes, Sir.

(b) Yes, Sir. UTI has also declared a bonus in the ratio of 1:10 for unit holders in the books of UTI as on June 30, 1996.

(c) and (d) the entire lot of about 81 lakh dividend warrants has been despatched for an estimated amount of Rs. 2,000 crores.

(e) to (g) Initially the bonus certificates were not despatched to the unit holders alongwith dividend warrants. Unit holders were informed of their bonus certificate numbers and were asked to indicate whether they wanted the physical certificates or encash the certificates. Subsequently UTI has publically announced that all unit holders entitled to bonus units in excess of 20 units will be despatched certificates from the third week of September, 1996. For bonus entitlement up to 20 units, the option of encashing is still available.

#### **Selection of Members for Board of Film certification**

**\*535. DR. MOHAN BABU:** Will the Minister of INFORMATION AND BROADCASTING (a) the method of selection of members of Board of Film Certification;

(b) whether Government propose to include reputed actors, producers and directors on the Board;

(c) if so, the guidelines to be issued in this regard; and

(d) if not, the reasons therefor?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM):** (a) Under section 3(1) of the Cinematograph Act 1952, for the purpose of sanctioning films for public exhibition, the Central Government constitutes the Board of Film Certification which shall consist of a Chairman and not less than twelve and not more than twenty-five other members appointed by the Central Government. The criteria for appointment of members of the Board are that they should be persons from different walks of life, who in the opinion of the Central Government, are qualified to judge the effect of films on the public.

(b) to (d) The Board as at present constituted includes cine artistes, producers and directors and no guidelines are proposed to be issued in this regard.

#### **Proposal for separate High Court at Imphal**

**\*536. SHRI W. ANGOU SINGH:** Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal from Government of Manipur to establish a separate High Court at Imphal; and

(b) if so, the steps taken by the Central Government on that proposal?

**THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMKANT D. KHALAP):** (a) and (b) It was agreed, in principle, that there should be separate High Courts for the States in the north-eastern region, and pending parliamentary legislation for the

purpose, permanent Benches of the Gauhati High Court be established in the capitals of these States. Accordingly a permanent Bench of the Gauhati High Court was established at Imphal in Manipur on 21.1.92. Thereafter no proposal has been received from the Government of Manipur for setting up a separate High Court for the State.

#### **Maternal Mortality During Pregnancy**

**\*537. SHRI SAROJ KHAPARDE:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the high incidence of maternal mortality in the country is attributed to ignorance, illiteracy and hesitation to contact health services during pregnancy;

(b) if so, the details thereof; and

(c) what remedial measures Government have taken or propose to take to prevent high incidence of maternal mortality in the country particularly amongst the poor and vulnerable section of the society?

**THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI):** (a) to (c) The National Family Health Survey (1992-93) estimated the maternal mortality rate at the national level at 437 per 1,00,000 live births. Ignorance, illiteracy and poor health seeking behaviour contribute to the high maternal mortality rate. The interventions for safe Motherhood under the ongoing Child Survival and Safe Motherhood programme will be further

strengthened under the Reproductive and Child Health Project proposed to be launched in 1997.

#### **Journalists Accompanying Prime Minister on Domestic Visits**

**\*538. DR. GOPALRAO VITHAL-RAO PATIL:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) guidelines adopted by Government to select journalists to accompany Prime Minister on his domestic visits;

(b) journalists who accompanied Prime Minister during his visits to North-Eastern States during the last three years, and respective newspapers represented;

(c) journalists from said States accredited to Central Government with respective newspapers represented and dates of accreditation; and

(d) top ten dailies from said States, and respective circulation during the last three years, year-wise?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM):** (a) The criteria for selection of journalists to accompany Prime Minister on his domestic visits is to ensure balanced and fair coverage of Prime Minister's visits. To the extent possible one representation is given to regional language newspapers.

(b) Information is given in the annexed statement-I (See below)

(c) Information is given in the annexed statement-II (See below)

(d) Information is given in the annexed statement-III (See below)